

(b) and (c). The question of supplementary demands and allotments will arise only towards the latter part of the Plan period after the States have actually utilised in full the Plan outlay and also the savings available under other heads.

Compensation for land acquired at Sompur

875. Shri Agadi: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that about 4 acres of land was acquired for the purpose of constructing a crossing railway station namely Sompur, between Halligudi and Banni Koppa on Hubli-Guntakal Metre gauge section of the Southern Railway;

(b) if so, when this piece of land was actually acquired and when the construction was started and completed;

(c) whether any compensation amount has been paid to the cultivators;

(d) if so, how much amount has been paid and the date on which it was paid; and

(e) if the amount has not been paid, the reason for delaying payment?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) and (b). No. The land has not yet been acquired but due to urgency, it was entered upon during March, 1960 with the consent of land owners. The area of land required is acres 10 guntas.

The work on the construction of crossing station named Sompur between Harlapur and Bannikoppa on Hubli-Guntakal section was commenced in April, 1960 and completed in April, 1961. The station was opened to traffic on 22-4-1961.

(c) Not yet.

(d) Does not arise.

(e) The delay is due to the joint verification of the land with the Revenue Authorities having not been completed yet.

Electrification of Bangalore-Madras Line

876. { **Shri Agadi:**
Shri M. Rampure:
Shri Sugandhi:

Will the Minister of Railways be pleased to state:

(a) whether the proposal of electrification of Bangalore-Madras Broad Gauge Railway Line on Southern Railway has been finalised; and

(b) if so, when it is going to be taken up and completed?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) No such proposal is under consideration.

(b) Question does not arise.

Hirakud Power to Madhya Pradesh

877. Shrimati Maimoona Sultan: Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the intervention of the Central Government had been sought in a dispute between the State Governments of Madhya Pradesh and Orissa regarding the power supply from the Hirakud Project; and

(b) if so, how the dispute has been settled?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) Yes.

(b) The Government of Orissa have agreed to supply 5,000 KW of power to Madhya Pradesh from the Hirakud Power System when Stage II of the Hirakud Dam Project is completed, i.e., by about 31st March, 1963.